

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

o/c

**NO. HC.VII-01/283/2025/A**

From :- **Shri Chatra Bhukhan Gogoi,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
The District & Sessions Judge,  
Jorhat

Dated Guwahati, the 09<sup>th</sup> January, 2025

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.JJA./12231/2024, dated 20.12.2024

Sir,

With reference to the above, I am directed to inform you that Shri Gautam Daimari, Additional Chief Judicial Magistrate, Jorhat has been allowed to avail LTC for the block period of 2022-2024 by way of carry forward for travelling from Jorhat to Hyderabad and return w.e.f. 23.01.2025 till 27.01.2025 along with his wife, Smti. Sabita Deka Daimari and dependent daughter Smti. Keertana Gautami Daimari by the shortest possible route, as per existing Rules.

Shri Daimari may be informed accordingly.

Yours faithfully,

**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-01/284-287/2025/A. Dated 09<sup>th</sup> January, 2025

*09/01/25*

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Gautam Daimari, Additional Chief Judicial Magistrate, Jorhat
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

**REGISTRAR (VIGILANCE)**

*09/01/25*